

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2118
TO BE ANSWERED ON 28.07.2017

SEPARATE BENCH IN COURTS FOR CHILD ADOPTION

2118. SHRI ANTO ANTONY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is planning to set up separate benches in High Courts for handling child adoption cases in the country; and
- (b) if so, the details thereof including its salient features?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) & (b): As per Section 61 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and regulation 12 of the Adoption Regulations 2017, all adoption cases get concluded only after a court order is obtained. As per Section 2(23) of the Act, Court has been defined as District Court, Family Court and City Civil Court. Apart from this, the Chief Justice of India (CJI) has been requested to allow all Inter-country Adoptions to be admitted in the respective High Courts in the state by making a provision for the same through an order from administrative side or through a resolution passed in the Annual Conference of Chief Justices defining concurrent jurisdiction to a dedicated bench in the respective High Courts.
